

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:5685
ANSWERED ON:30.04.2010
MONITORING AGENCIES IN THE POWER SECTOR
Roy Shri Arjun;Singh Shri Ijyaraj

Will the Minister of POWER be pleased to state:

- (a) whether several monitoring agencies have been formed to take care of public interests under the Electricity Act, 2003;
- (b) if so, the names and functions thereof;
- (c) the details of the deficiencies noticed and dispensed with by these agencies during the last three years and the current year and the main points of the decision taken thereon;
- (d) whether the Government has enquired if these agencies are functioning detrimental to the public interest;
- (e) if so, the details thereof; and
- (f) the action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) to (f) : Under the Electricity Act, 2003, the Appropriate Commission, Central Electricity Authority (CEA), the Load Despatch Centres and District Committees have the responsibilities inter alia of monitoring to take care of public interest. The relevant provisions of the Act, viz., sections 79 and 86 dealing with the functions of Central Electricity Regulatory Commission (CERC) and State Electricity Regulatory Commissions (SERCs), respectively, section 73 deals with the functions of CEA, sections 28 and 32 deal with the functions of Load Despatch Centres and section 166 (5) deals with the District Committees; Annex-I.

The Appropriate Commission has powers under section 142 of the Act to impose penalty against any person for contravention of the provisions of the Act, policies, rules and regulations framed under the Act. A statement indicating actions taken by CERC for contravention of the directions and regulations of CERC is at Annex-II.